

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 353/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement/execution of the Commission's order dated 2.9.2022 in Petition No. 261/TT/2015 directing billing and payment of transmission charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Jabalpur Transmission Company Limited (JTCL) and Another

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed for the execution of the Commission's directions vide order dated 2.9.2022 in Petition No. 261/TT/2015. He requested that notice may be issued to the Respondents.
3. After the hearing, the Commission directed as under:
 - a) Admit and issue notice to the Respondents; and
 - b) The Respondents to file their respective replies, if any, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.
4. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

